IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

O.A. No. T.A. No. 176/91

DATE OF DECISION_ 21-1-1993 Petitioner Shri M.K. Paul Advocate for the Petitioner(s) Versus Union of India and Others Respondent Shri B.R. Kyada _____Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. N.V.Krishnan

Vice Chairman

The Hon'ble Mr.

B.S. Hegde

Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? >
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Shri Dolatdan Bapjibhai Gadhvi Platform Porter, Rajkot Junction, Railway Station, Rajkot.

Applicant.

Advocate

Shri M.K. Paul

Versus

- 1. The Union of India,
 Owing Western Railway
 Through General Manager
 Head Quarters Office,
 Chruchgate, Bombay.
- The Divisional Railway Manager, Western Railway, Kothi Compound Rajkot.

Respondents

Advocate

V

Shri B.R. Kyada

ORAL JUDGEMENT

In

O.A. 176 of 1991

Date: 21-1-1993.

Per Hon'ble Shri N.V. Krishnan

Vice Chairman

This application has been made seeking take him back on duty & bodirection to the respondents to treat the applicant/on duty in continuance of his service -

from 9-9-1990, because he had sustained injury while on duty on 9-9-1990. The learned Counsel for the applicant states that during the pendency of this application the applicant states that during the pendency of this applicant cation the applicant has since been taken back on duty though he was unable to state the date of such resumption.

- 2. Under these circumstance, in so far as the main relief for permission to resume duty is concerned, this application has become infructous.
- 3. The respondents have not filed a reply. It is stated that the respondents are yet to regularise the period of absence of the applicant.
- 4. We are of the view that in regard to this matter the applicant should file/representation, if not already been done.
- In this view of the matter, we close this application as having become infructous and declare that this will not stand in the xxx way of the applicant from filing a representation for regularising the period of absence from 9-9-1990. within one month from the date of receipt of this order, and, in case such representation is received, it is open to the respondents to dispose it of in accordance with law within three months from the date of receipt of such representation.

(B.S. Hegde)

Member (J)

(N.V.Krishnan)
Vice Chairman

*AS.